

R-13/8/2020-PRPP (RU-2)

National Human Rights Commission
PRP&P Division (Research Unit-II)

Date: 25th August, 2022

Subject: Re-Constitution of the Core Group on Rights of Women

The National Human Rights Commission has reconstituted the Core Group on Rights of Women which will now consist of the following members:

- i. **Prof. (Dr.) Meena Gopal**, Professor, Advanced Centre for Women's Studies, School of Development Studies at Tata Institute of Social Sciences (TISS), V.N. Purav Marg, Deonar, Mumbai- 400088, Maharashtra
- ii. **Ms. Madhu Mehra**, Advocate and Executive Director Partners for Law and Development, F-18, 1st Floor, Jangpura Extension, New Delhi- 110014.
- iii. **Dr. Shweta Khandelwal**, Head, Nutrition Research and Additional Professor, Public Health Foundation of India, 431A, 4th Floor Rectangle No.1, Behind Saket Sheraton Hotel, Commercial Complex D4, Saket, New Delhi-110017
- iv. **Prof. (Dr.) Sabiha Hussain**, Professor and Director, Sarojini Naidu Center for Women's Studies, Jamia Islamia University, Maulana Mohammad Ali Jauhar Marg, New Delhi-110025, India
- v. **Ms. Ruth Monorama**, President, The National Alliance of Women (NAWO), NAWO South Secretarial, 392, 11th main, 3rd Block Jayanagar, Bangalore- 560011
- vi. **Ms. Suneeta Dhar**, Co-Founder & Chair, South Asia Women's Foundation India and Senior Advisor, Jagori, NB-114, Shivalik Malviya Nagar, New Delhi- 110017, India
- vii. **Ms. Jayna Kothari, Executive Director**, Center for Law and Policy Research, Bengaluru, Karnataka, D-6, Dona Cynthia Apartments, 35, Primrose Road, Ashok Nagar, Bengaluru -560025.
- viii. **Ms. Joy Grace Syiem**, Policy Lead Consultant, North-East Network, 7-B, J.N. Borooh Lane, Jorpukhuri, Guwahati- 781001, Assam, India.

- ix. **Ms. Chetna Gala Sinha**, Founder, President, Mann Deshi Foundation, Mhaswad, Mann Taluka, Satara District, Maharashtra -415509.
- x. **Shri Ravi Kant**, Advocate, Supreme Court of India and President, Shakti Vahini, 3rd Floor, Plot No 31, Pocket 2, Jasola Vihar, Near Jasola Sports Club, New Delhi- 110025.

Concerned Ministries/Departments/Autonomous Bodies/Other Organizations:

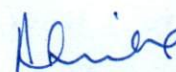
- xi. Representative(s) of the Ministry of Women and Child Development (MWCD), New Delhi
- xii. Representative(s) of the National Commission for Women (NCW), New Delhi
- xiii. Representative(s) of United Nation Women (India)

2. The Core Group will also include **special invitees** (up to 5) with approval of the Chair depending upon the specific agenda to be discussed in the Core Group meeting.

4. The Terms of Reference for the Core Group on Rights of Women are as under:

- a) To advise the Commission on issues relating to the rights of women. The issues may include the reference made by the Commission to the Core Group, and any other issue which the members of the Core Group would consider appropriate to suggest to the Commission in light of the functions of the Commission as mandated under the Protection of Human Rights Act, 1993.
- b) To review the existing government policies, laws, rules, schemes, etc., concerning to the Women from the perspective of human rights and make suggestions/recommendations for appropriate changes or for their better implementation.
- c) To identify the voids and gaps in the policy framework for implementation and to suggest measures to fill the same.
- d) To suggest plan of action for the enforcement of existing legal framework/policies.
- e) To advise the Commission on better implementation of the provisions concerning the rights of women in United Nations Treaties ratified by the Government of India.

- f) To identify best practices, policies and programs nationally and internationally adopted to protect the rights of women.
5. The Core Group will meet periodically at regular intervals as and when deemed necessary. The participating members of the Core Group shall be entitled to an honorarium of Rs. 2,000/- (Rupees Two Thousand Only) and local transportation of Rs. 1,000/- (Rupees One Thousand Only). The members outside Delhi shall also be entitled for reimbursement of the economy class air fare for the to-and-fro journey undertaken by them to attend the Core Group meetings.
6. This issues with approval of the competent authority.



(Anita Sinha)

Joint Secretary

To,

- i. **Prof. (Dr.) Meena Gopal**, Professor, Advanced Centre for Women's Studies, School of Development Studies at Tata Institute of Social Sciences (TISS), V.N. Purav Marg, Deonar, Mumbai- 400088, Maharashtra
- ii. **Ms. Madhu Mehra**, Advocate and Executive Director Partners for Law and Development , F-18, Ist Floor, Jangpura Extension, New Delhi- 110014.
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- x. **Shri Ravi Kant**, Advocate, Supreme Court of India and President, Shakti Vahini, 3rd Floor, Plot No 31, Pocket 2, Jasola Vihar, Near Jasola Sports Club, New Delhi- 110025.
- xi. Secretary, Ministry of Women and Child Development (MWCD), New Delhi
- xii. Secretary to Chairperson, National Commission for Women (NCW), New Delhi
- xiii. UN Women, Country Representative of India

Copy to-

- i. Sr. PPS/PPS/PS to Hon'ble Chairperson, HM(JMMK), HM(DMM), HM (RJ)
- ii. SG
- iii. DG(I)
- iv. Registrar (Law)
- v. JS (HCC)
- vi. JD (R)/DS
- vii. US(R) /US(Estt./Coord.)/ DD(M&C), SSA, Sr. A.O.